

BEFORE THE NATIONAL GREEN TRIBUNAL
Western Zone Bench, Pune

Original Application No. 229 OF 2024 (WZ), (Earlier O.A. No. 1278 of 2024 (PB))

IN THE MATTER OF:

News Item titled "Toxic gas leak claims two lives at Gujarat textile factory" appearing in the Millenium Post, dated 27.10.2024

REPLY ON BEHALF OF THE RESPONDENT No. 02: CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. That, Hon'ble NGT (PB) vide order dated 07.11.2024 has sought the reply of respondents including CPCB in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

PRELIMINARY SUBMISSIONS

3. That the matter has been registered by Hon'ble NGT (PB) suo- motu on the basis of the news item titled "Toxic gas leak claims two lives at Gujarat textile factory" appearing in the Millenium Post dated 27.10.2024. The matter is related to the alleged toxic gas leak at Devi Synthetics, a textile factory in the Narol industrial area of Ahmedabad, Gujarat. The news item brings out that the subject incident resulted in the death of two workers, while seven others were hospitalized due to inhaling toxic fumes. As per the news article, the gas leak took place while spent acid, used in the printing and dyeing process, was being transferred into a tank. However, the news item does not reflect that any compensation has been paid to the family members of the deceased victims.
4. Para 5 of Hon'ble NGT order dated 07.11.2024 refers to a similar order passed by Hon'ble NGT in M.A No. 46/2022 in Original Application No. 05/2022 In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat, wherein Hon'ble NGT while awarding the compensation to family members of the victims had held as under:-

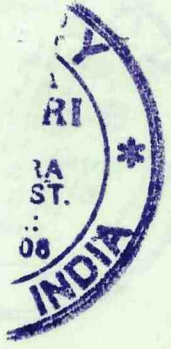
"The heirs of the deceased are entitled to compensation at least @ ₹20 lakhs in respect of each death and @ ₹10 lakhs to each of those who fell sick on principle of restitution laid down inter alia in Sarla Verma (2009) 6 SCC 121 and Uphaar (2011) 14 SCC 481."

REPLY:

5. That, it is humbly submitted that Consolidated Consent and Authorization (CC&A) and health & safety related permissions are provided and dealt by the state level agencies. Further, it is humbly submitted that CPCB obtained status of investigation and action taken in the said matter from the Gujarat Pollution Control Board (GPCB). The information provided by GPCB is summarized below.

- The Unit, M/s. Devi Synthetics located at Plot no.306, B/h. Mahalaxmi Fabrics, Isanpur - Narol road, Narol, Ahmedabad is engaged in printing of cloths and processing of Fabric and having valid Consolidated Consent and Authorization (CC&A) of GPCB for the same which is valid till 31.03.2028. Copy of CC&A issued by GPCB is annexed as **Annexure-1**.
- The Unit has applied for Consolidated Consent and Authorization (CC&A) amendment before GPCB for utilization of spent sulfuric acid for neutralization purpose in ETP under Rule-9 of Hazardous & Other Waste (Management, Handling & Transboundary Movement) Rule, 2016. Application of the same is under process at GPCB Head Office.





- M/s. Devi Synthetics ('the Unit') was visited by team of GPCB officials on 27.10.2024 at 10.00 AM in connection with the information received regarding serious health effects occurred to workers due to chemical reaction in the morning hours. During visit, the Unit was not in operation. As informed, during course of this incident, processing of fabrics including dyeing, mercerizing and bleaching was under progress and parallelly transfer of spent acid from the tanker into spent acid storage tanks (2 nos. of 10 KL capacity each) was also going on. Unit has provided pipeline and pump mechanism for transfer of spent sulfuric acid into storage tank. No PPEs are provided to the workers for handling of toxic chemicals.
 - Fire brigade was called from outside to nullify the effect of the chemical reactions/gaseous fumes generated and within 0 minutes of time, the air became normal.
 - As informed, 9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the L.G. Hospital, Maninagar for further treatment.
 - Contacted person of the Unit informed that primary cause of this event is not known yet. However, it could be due to some chemical reaction during manufacturing process or mixing of corrosive vapors consisting vapor of chemical used in manufacturing activity and vapor generated during transfer of spent acid.
 - During visit, one spent acid carrying vehicle is observed within premises. One sample of the spent acid is collected from the tanker which is having greenish color and pH of about 2-3 on pH strip. The Manifest is checked and it is noted that spent acid @10.00 MT is received through intermediate facility, namely Novel Spent Acid Management Facility, Ahmedabad.
 - The concluding para of the report mention, toxic fumes generated from chemical reaction may have occurred during manufacturing process or may be vapors generated from spent acid reacting with vapors with manufacturing process chemicals. Such chemical reaction may also have resulted into acute respiratory effect and asphyxia to the workers. However, actual reason could be known on receipt of FSL and other agency reports. It is observed that PPEs were not provided to the workers during handling of toxic chemicals.
 - Closure Direction was issued to the Unit by GPCB on 28.10.2024 under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 with an interim Environment Damage Compensation of Rs.25.00 Lakh. Copy of Closure Direction issued by GPCB to the Unit is annexed as **Annexure-2**.
6. That, it is humbly submitted that the issue may be related to safety & health aspects of workers. However, this answering Respondent shall abide by any order (s) or direction (s) of the Hon'ble Tribunal.
 7. That the answering respondent craves reply of the Hon'ble Tribunal to file additional reply, in future, if required.
 8. That in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA.

P. Gargava

(Prasoon Gargava)

Scientist 'F' & RD (Vadodara)
Central Pollution Control Board

प्रसून गार्गव / PRASOON GARGAVA
क्षेत्रीय निदेशक / REGIONAL DIRECTOR
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board
(पर्यावरण, वन एवं जल, मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
क्षेत्रीय निदेशक (पश्चिम), वडोदरा-390023.
Regional Directorate (West), Vadodara-390023.



BEFORE THE NATIONAL GREEN TRIBUNAL
Western Zone Bench, Pune

Original Application No. 229 OF 2024 (WZ), (Earlier O.A. No. 1278 of 2024 (PB))

IN THE MATTER OF:

News Item titled "Toxic gas leak claims two lives at Gujarat textile factory" appearing in the Millenium Post, dated 27.10.2024.

Sr. No.: 1224
Date: 17/12/2024

AFFIDAVIT

I Prason Gargava, aged 52 years, having office at the Regional Directorate (Vadodara), Central Pollution Control Board (CPCB), Nr. VMC Ward No. 10 Office, High Tension Road, Subhanpura, Vadodara, 390023, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

P. Gargava
DEPONENT

VERIFICATION

Verified at Vadodara on this 17th day of December, 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Vadodara on this the 17th Day of December 2024.



P. Gargava
DEPONENT

प्रसून गार्गव / PRASOON GARGAVA
क्षेत्रीय निदेशक / REGIONAL DIRECTOR
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board
(पर्यावरण, वन एवं जल, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
क्षेत्रीय निदेशालय (पश्चिम), वडोदरा-390023.
Regional Directorate (West), Vadodara-390023.

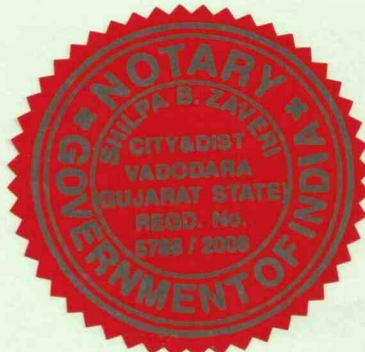
Solemnly Affirmed/Declared
Sworn Before me by Prason Gargava

S. B. Zaveri

[SHILPA B. ZAVERI
NOTARY

17 DEC 2024

My Commission expires on 28-4-2028
SHILPA B. ZAVERI
NOTARY





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D

CCA-Amendment
(No. AWH-132561)

No: GPCB/ABD/ CCA/NL-64(2)/ID-11119/

Date: / /2024

Amendment to CONSOLIDATED CONSENT AND AUTHORISATION (Under the provisions of the aforesaid environmental acts)

To,
M/s. Devi Synthetics,
Plot No: 306, B/H Mahalaxmi Fabrics,
Ishanpur-Narol Road,
Narol,
Ahmedabad - 382405.

SUB: Amendment in CCA of this Board.

Ref: 1. Your CCA - Amendment Application Inward No. 303711 Dated: 01/01/2024.
2. CCA order no. GPCB/ABD/CCA/NL-64(2)/ID-11119/750309 dated: 08/08/2023.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and other Waste amendment (Management and Transboundary Movement) Rules'2016, framed under the EP Act-1986, the Consolidated Consent Authorization (CC&A) granted to M/s. Devi Synthetics located at Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad vide this office Consent order no: AWH-128204 date of Issue: 04/08/2023 is being subjected to amendment for the following condition only.

1. The validity period of the order shall be up to 31/03/2028.
2. The Condition about details of Production is amended and shall be read as under.

Sr. No.	Product	Quantity (Meter/month)		
		Existing	Proposed	Total
1.	Printing of Cloth (Textile Processing Work)	1.00 Lac	Nil	1.00 Lac
2.	Processing of Fabrics (Cotton/ Polyester)	Nil	15.00 Lac	15.00 Lac

3. **SPECIFIC CONDITION:**

- 3.1. Industry shall comply with the Solid Waste Management Rules-2016.
- 3.2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water, if applicable
- 3.3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPIL 98 of 2021 from time to time.
- 3.4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
- 3.5. Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of this Board.
- 3.6. Unit shall provide APCM as per solid fuel guidelines of GPCB.

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- 3.7. Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.
- 3.8. The fly ash generated shall be collected and stored in fly ash silos.
- 3.9. The fly ash shall be utilized as per Fly Ash Notification-2021 and as amended from time to time.

4. **CONDITIONS UNDER WATER ACT 1974:**

- 4.1. Water Source: Bore well.
- 4.2. The quantity of water consumption for domestic propose, after proposed amendment, shall increase from 6.0 KLD to 10.0 KLD.
- 4.3. The quantity of domestic wastewater generation, after proposed amendment, shall increase from 5.0 KLD to 9.0 KLD.
- 4.4. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 4.5. The quantity of the fresh water consumption for industrial purpose, after proposed amendment, shall increase from 104.0 KLD to 1010 KLD.
- 4.6. The quantity of trade effluent, after proposed amendment, shall increase from 17.0 KLD to 640.0 KLD.
- 4.7. Industrial waste water generation of 640 KLD from manufacturing process and other ancillary operation shall be treated in ETP comprising of Primary, Secondary and Tertiary treatment facility. Treated wastewater shall be discharged into CETP operated by NTIEM after achieving inlet norms prescribed below.

4.8. **TRADE EFFLUENT:**

- 4.8.1. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of Narol Textile Infrastructure & Enviro Management (CETP).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (Pt Co.Scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Chlorides	600 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	500 mg/L
COD	1200 mg/L
Fixed Dissolved Solids	2100mg/L
Mercury	0.01mg/L
Lead	0.1mg/L
Cadmium	1mg/L
Copper	3mg/L

Outward No: 785226

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

PARAMETERS	CETP INLET NORMS
Nickel	3mg/L
Zinc	5mg/L
Arsenic	0.2mg/L
Selenium	0.05mg/L
Boron	2mg/L

4.8.2. The final treated effluent conforming to CETP inlet norms shall be fully conveyed into CETP of M/s. Narol Textile Infrastructure & Enviro Management (CETP) through underground drainage system of NTIEM, in no case effluent shall be discharged in to Environment by any means.

4.8.3. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into NTIEM (CETP) pipeline.

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	250 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4.8.4. Unit shall maintain daily log book of water consumption, waste water generation and waste water conveyed to CETP.

4.8.5. Industry shall provide fix pipeline with flow meter for treated effluent at outlet of ETP and shall maintain its record

5. CONDITIONS UNDER THE AIR ACT 1981:

5.1. Following shall be used as fuel.

Sr. No.	Utility	Fuel	Existing Quantity	Proposed Quantity	Total Quantity
1.	Steam Boiler (1.5 TPH) (To be removed)	Agro waste/ Bio Fuel	45 MT/day	-	-
2.	Thermic Fluid Heater (1500 U) (To be removed)				
3.	Steam Boiler (4 TPH) (Proposed)	Imported Coal/Agro waste/ Bio fuel.	45 MT/day	-	45 MT/day
4.	Thermic Fluid Heater (1500 U) (Proposed)				

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5.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

5.3. The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Steam Boiler (1.5 TPH) (To be removed)				
2.	Thermic Fluid Heater (1500 U) (To be removed)	--	--		
	Steam Boiler (4 TPH) (Proposed)	34.50 m	Bag filter + Alkali scrubber	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	Thermic Fluid Heater (1500 U) (Proposed)	34.50 m	Cyclone separator + Alkali scrubber		

◆ Unit shall provide auto fuel feeding system for Boiler & TFH as proposed.

5.4. There shall be no process gas emission from manufacturing process & other ancillary operation.

6. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules - 2016. [Form -2]

6.1. M/s. Bansal Textile Mills is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot no. 218/2, B/h Swastik Banasthhar, Narol, Ahmedabad.

6.2. The Condition No: 5.2 shall be amended and read as under.

Sr. No.	Waste	Quantity per year			Schedule Category	Facility
		Existing	Proposed	Total		
1.	Discarded Container/ Liners	240 Nos 600 Nos	760 Nos 900 Nos	1000 Nos 1500 Nos	I-33.3	Collection, Storage, Transportation & Disposal by selling to authorized Decontaminators.
2.	Used Oil	10 Lit	90 Lit	100 Lit	I-5.1	Collection, Storage, Transportation & Disposal by reuse as lubricant or selling to authorized Recyclers.
3.	ETP Sludge	3.0 MT	9.0 MT	12.0 MT	I-35.3	Collection, Storage, Transportation & Disposal at authorized TSDF
4.	Textile Chemical Residue	0.50 MT	2.50 MT	3.0 MT		Collection, Storage, Transportation & Disposal at authorized TSDF



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

- ❖ **Specific Conditions stipulated in Critically Polluted Areas (CPA) / Severely Polluted Areas (SPA)**

- **Additional conditions under Air Act:**

- a) Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.
- b) Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA.
- c) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)

Stipulated APCM in Red / Orange category Industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- d) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- e) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)
- f) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- g) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone-crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- h) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- i) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- j) Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- k) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- l) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

- **Additional conditions under the Water Act:**

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.

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- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
 - d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
 - e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.
- **Additional conditions under the Hazardous Waste Management Rules:**
 - a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
 - b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
 - d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.
 - **Other General Conditions:**
 - a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
 - b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance
7. All the other conditions of the existing CCA order no: AWH- 128204 date of Issue: 04/08/2023 shall remain unchanged.
8. You are directed to comply with these conditions in true spirit.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya
(J. B. Pandya)
Unit head Ahmedabad East

Outward No: 785226, 02/03/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

By R.P.A.D

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH-128204 Appl Type: CCA-Renewal

NO: GPCB/ABD-CCA-NL-64(2)/ID- 11119/

Date:

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act - 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act - 1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated application dated 23/06/2023 and inward No. 281098 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consolidated Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

To,

M/s. Devi Synthetics,

Plot No: 306, B/h Mahalaxmi Fabrics,

Isanpur Narol Road, Narol,

Dist: Ahmedabad PIN: 382405

1. Consent Order No.: AWH-128204 date of issue 04/08/2023.
2. The consent under Water Act-1974, Air Act-1981 & Authorization under Environment (Protection) Act, 1986 shall be valid up to 31/03/2028 to operate industrial plant for manufacturing of the following products.

Sr. No.	List of Products	Quantity	Unit Per Month	CAS No.	Remark
1	Printing of Clothes	100000.000	Meter		

SPECIFIC CONDITION:

1. Industry shall comply with the Solid Waste Management Rules-2016.
2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
3. Unit shall strictly obey/comply the orders by Hon'ble High Court of Gujarat in WPPIL 98 of 2021 from time to time.
4. Unit shall not carry out any kind of production activity covered under EIA - Notification - 2006 without obtaining prior EC from competent authority.
5. Unit shall not install any new plant machinery, ETP Plant, flue gas stack and process stacks in the premises without obtaining prior CTE from the Board.

GPCB ID: 11119, Inward ID: 281098

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3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 110.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
- Industrial: 104.00 KL/Day
 - Domestic: 6.00 KL/Day
- 3.2 Source of water : Borewell
- 3.3 The quantity of total waste water generation shall not exceed 22.00 KL/Day as per below break up as mentioned in form D submitted for consent application under the Water Act- 1974.
- Industrial: 17.00 KL/Day
 - Domestic: 5.00 KL/Day
- 3.4 Industrial effluent management:
- Mode of disposal of treated industrial effluent: **w/w to be generated shall be treated in ETP comprising of primary & secondary treatment units. Treated w/w shall be sent to CETP of M/s. NTIEM, Narol.**
 - Description for treated industrial effluent disposal: **Unit shall treat generated waste water into in-house ETP and discharged into CETP after achieving inlet norms.**
 - The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable).

Sr. No.	PARAMETERS	PERMISSIBLE LIMIT
1	pH	6.5 to 8.5
2	Temperature	40 deg C
3	Colour (Pt.Co.Scale) in units	100
4	Suspended Solids	300 mg/L
5	Oil and Grease	10 mg/L
6	Phenolic Compounds	1 mg/L
7	Sulphides	2 mg/L
8	Ammonical nitrogen	50 mg/L
9	Total Chromium	2 mg/L
10	BOD (5 days at 20)	500 mg/L
11	COD	1200 mg/L
12	Fixed Dissolved Solids	2100 mg/L
13	Chlorides	600 mg/L

- 3.5 Domestic sewage management:
- Mode of disposal of treated domestic sewage: **Soak Pit**
 - Description for treated domestic sewage disposal: **Soak Pit.**
- 3.6 Industry shall provide flow meter at inlet and outlet of effluent collection tank/ETP to measure the quantity of effluent discharged to CETP for further treatment and records thereof shall be maintained.
- 3.7 Unit shall maintain daily logbook of water consumption, waste water generation and waste water conveyed to CETP.
- 3.8 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the CETP. Unit shall not keep any by-pass line or system or loose or flexible pipe line or illegal/ghost connection for discharge of the effluent.
- 3.9 Industrial effluent after conforming to CETP inlet norms for M/s. Narol Textile Infrastructure & Enviro Management (NTIEM) as above shall be discharged to NTIEM CETP for further treatment and disposal. In no case effluent shall be discharged in to Environment by any means.



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- 3.10 The applicant shall provide adequate capacity effluent treatment plant which shall be operated efficiently so that effluent from the existing industrial unit shall conform to the CETP inlet norms mentioned above, however the final discharge of treated effluent from CETP shall adhere to the standards prescribed by the Board for CETP of M/s. Narol Textile Infrastructure & Enviro Management (NTIEM), Narol.
- 3.11 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below and shall be discharged into mega pipeline.

pH	6.5 TO 8.5
Temperature	400 C
Colour (Pt.Co.scale)	100 units
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Fixed Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 200C)	30 mg/L
COD	250 mg/L
Cyanides	0.2 mg/L
Flourides	2 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L
Insecticides/Pesticides	Absent
Total Kjeldahl Nitrogen	100 mg/L
Mercury	0.01 mg/L
Lead	0.1 mg/L
Cadmium	1 mg/L
Copper	3 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Arsenic	0.2 mg/L
Selenium	0.05 mg/L
Boron	2 mg/L
Bio-Assay Test	90% survival of fish after 96 hours in 100% effluent

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 Unit shall use fuel as specified in this consent and the flue gas emission through stack shall conform to the following standards:

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JSP

Sr. No.	Stack ID	Stack Attach to	Capacity/Remarks	Name of Fuel	Quantity of Fuel	Air Pollution Control Measure	Stack Height in Mts (From G.L)	Parameter & Permissible limit
S-1	2005	Boiler	1.5 TPH – Common Stack -- Existing	Agro Waste/ Briquettes	2 TPD	Cyclone, Bag Filter, Water Scrubber	34	PM-150 mg/Nm ³ , SO ₂ -100 PPM, NO _x -50 PPM
S-2	2006	Fuel Heater (Thermic)	1500 U – Common Stack -- Existing	Agro Waste/ Briquettes	0.4 TPD	Cyclone, Bag Filter, Water Scrubber	34	

4.2 There shall be no process gas emission from the manufacturing process and any other ancillary industrial operation through various stacks/ vent of reactors, process, vessel from plant premises.

4.3 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

Sr. No.	Parameters	Permissible Limit (microgram/m ³)	
		Annual	24 Hours Average
1	Particulate Matter (PM10)	60	100
2	Particulate Matter (PM2.5)	40	60
3	Sulphur Dioxide (SO ₂)	50	80
4	Nitrogen Dioxide (NO ₂)	40	80

a. Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

b. 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

4.4 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.5 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.6 The applicant shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2))

5.1 Number of authorization: AWH-128204 date of issue 04/08/2023, Valid upto 31/03/2028

5.2 M/s. Devi Synthetics is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 306, B/h Mahalaxmi Fabrics, Isanpur Narol Road, Narol, Dist: Ahmedabad.

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No.	Name of Waste	Category	Quantity (MT)	Quantity (nos.)	Disposal Method	Remarks
1	Chemical sludge from waste water treatment	I	35.3	3.00	Generation, Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA	ETP Sludge = 12 MTA
2	Empty barrels/ containers/ liners contaminated with hazardous chemicals/ wastes	I	33.1	9.00	Collection, Storage, Disposal by reuse within plant premise.	Discarded Containers = 240 nos./year, Bag/ Liners = 600 nos./year
3	Used or Spent Oil	I	5.1	0.01	Collection, Storage and Disposal by reuse within plant premise.	
4	Chemical Residues	I	24.1	0.50	Collection, Storage, Transportation, Disposal at authorized TSDF site having valid CCA.	Textile Chemical Residue = 3 MTA

- 5.3 The authorization is granted to operate a facility for collection, storage, transportation and ultimate disposal of Hazardous wastes as above.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization shall be in force for a period up to validity mentioned in this order.
- 5.6 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 5.7 An application for the renewal of an authorization shall be made as laid down in rule 6.
- 5.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply for Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.
- 5.9 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 5.10 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 5.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 5.12 Unit shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

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- 6.10 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
- 6.11 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 6.12 In case, at any point of time, it is found that the industry has submitted any false or misleading information or data or document which is material to take decision on the application, The Board reserves the right to review and/or revoke the consent/authorization.
- 6.13 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 6.14 The industry shall strictly abide to the assurance/undertaking submitted during processing of the application.
- 6.15 The Board may revoke or suspend the consent if implementation of any of the above conditions is not found satisfactory.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Jignasha B Pandya)

Unit Head, Ahmedabad (East)

Outward No: 750309, 08/08/2023

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GUJARAT POLLUTION CONTROL BOARD

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GANDHINAGAR - 382010,

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By RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant in the name of M/s. Devi Synthetics located Plot No: 306, B/H Mahalaxmi Fabrics, Ishanpur-Narol Road, Narol, Ahmedabad for manufacturing of Processing and Printing of Clothes.
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No AWH-132561 dated – 02/03/2024 which is valid up to 31/03/2028 for the manufacture of above said product subject to the conditions mentioned therein.
- (3) AND WHEREAS your industry was visited on 27/10/2024 under section 24 of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that:
 1. Toxic fumes/vapors generated from chemical reaction during manufacturing process in bleaching area with the vapors generated from spent acid.
 2. Chemical reaction has resulted into acute respiratory effect and asphyxia to the workers.
 3. It is observed that PPEs were not provided during handling of toxic chemicals.
 4. 9-10 nos. of workers were working in the bleaching department and near to ETP area. These workers became fainted suddenly and they were immediately shifted to the Hospital, for further treatment. It has been reported that two workers have lost their lives, while seven others are currently under treatment.

AND WHEREAS considering above, officials of the Board issued "written remarks" onsite at the time of inspection. Considering the severity of accident, fatality of 02 persons and aforesaid observations during the inspection on 27/10/2024, prima facie it is evident that you have failed to take necessary precautions and actions to prevent such accident which has resulted into occurrence of such accident.

UNDER THE CIRCUMSTANCES, I, J. B. Pandya, Unit Head, Ahmedabad East of the Gujarat Pollution Control Board issue the direction under section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under:

- 1) To prohibit you from the above said manufacturing activity, with the **immediate effect**.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the **immediate effect**.
- 5) Unit shall submit compliance of above observations with documentary evidences.
- 6) To direct submission of Rs. 0.75 lakh/- bank guarantee with revocation application.

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- 7) Unit shall be liable to pay interim Environmental Damage Compensation to the Board of Rs. 25 lakhs as per prevailing EDC policy through XGN.

If the above directions are not complied, you are liable for prosecution under section 37(2) of The Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

If you are aggrieved by aforesaid direction, you may file an appeal under section 31 of the Air (Prevention and Control of Pollution) Act-1981 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya
(J. B. Pandya)

Unit Head, Ahmedabad East

NO: GPCB/ABD/CCA/NL-64(2)/ID: 11119/

Date: / /2024

Issued to:

M/s. Devi Synthetics,
Plot no. 306, B/II Mahalaxmi Fabrics,
Isanpur, Narol Road, Narol,
Ahmedabad- 382405.

COPY TO:-

1. The Chairman,
Torrent power Limited,
Lal Darwaja,
Ahmedabad – 380001. With a request to disconnect the supply of Electricity with the immediate effect of the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/II Mahalaxmi Fabrics, Isahanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.
2. The Manager,
Torrent power Limited,
Naranpura,
Ahmedabad – 380 013. With a request to disconnect the supply of Electricity with the immediate effect of the industrial plant of M/s. Devi Synthetics located Plot No: 306, B/II Mahalaxmi Fabrics, Isahanpur-Narol Road, Narol, Ahmedabad and intimate to us accordingly.
3. Regional Officer,
Ahmedabad (East)...You are requested for monitoring of the unit & send compliance.

For and on behalf of
Gujarat Pollution Control Board

J. B. Pandya
(J. B. Pandya)

Unit Head, Ahmedabad East

Outward No: 825634, 20/10/2024